


NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT - II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-04-2024 AT 10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT: SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : --
PETITION NUMBER : CP(CA)/113/2023
NAME OF THE PETITIONER : Mrs Shaik Sofia Begum & 3 Ors
NAME OF THE RESPONDENT(S) : Cuddapah Star Barytes Pvt Ltd & 5 Ors
UNDER SECTION : Sec 241-242 r/w 59 of CA,2013

• UJJWAL JAIN, Adv 
for Petitioners Nos. 1-4

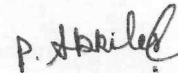
Arjun Suresh
Advocate for R2



S. K. Suresh
Advocate for R3



P. Akhilesh
Advocate for R1, R4, R5



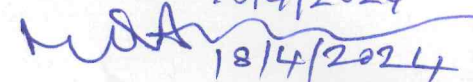
Petitioners: 1. Shaik Sofia Begum. (Online).

2. S. Mohammed Niyamathullah 

3. Sameera Begum. Sameera Begum. 18/4/2024
18/4/2024

4. Shaik Naseera Begum. S. Nasira Begum.

18/4/2024

Respondents: No. 2: Ahmadullah Mohammed 
18/4/2024

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT - II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-04-2024 AT 10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT: SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : --


PETITION NUMBER : CP(CA)/118/2023

NAME OF THE PETITIONER : Ahamadhullah Muhammed

NAME OF THE RESPONDENT(S) : Cuddapah Star Barytes P.Ltd & Ors

UNDER SECTION : Sec 241,242 & 213 CA of 2013 r/w Rule 11
NCLT,2016

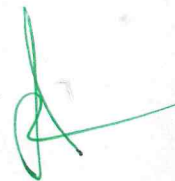
Petitioners :

1. 
MD AHAMADULLAH ^{18/4/2024}
Arjun Suresh
for Petitioner

P. Akkilesh
~~P. Akkilesh~~
counsel for R1, P2, R4
S. Koj (S. KANN)
counsel for B3

Barkath
for Sixth Respondent

SHAIK MOHAMMAD BARKATHULLAH
S/O LATE MOHAMMED AZMATHULLAM
SHARE HOLDER



ORDER

1. CP(CA)/113/2023

2. CP(CA)/118/2023

CP(CA)/113/2023

In this case in the earlier hearing held on 05.03.2024 all the parties were requested to be present in person to explore the possibility of settlement in the matter. Today, Respondent R2 is only present. R3, R4, R5 and R6 are not present.

The Court takes strong objection to the absence of R3 to R6 in spite of a specific direction to be present in person today. Counsel for R3 to R6 or the parties should have intimated to this Court or to the Counsel for the Petitioner in advance so that they could have been saved the trouble of coming in person. **Therefore cost of Rs.10,000/- each is levied to R3, R4, R5 and R6 and the same is payable to Prime Minister's National Relief Fund within two weeks and a memo to this effect to be filed.**

The Counsel for both the Petitioner and the Respondent sought one month time to settle the matter, failing which this Court would take appropriate action. Meanwhile the interim direction to Respondent no.1 given in the order dated 05.03.2024 would continue till the matter is adjudicated by this Tribunal.

Parties are not required to be present.

List CP(CA)/113/2023 and CP(CA)/118/2023 for physical hearing on 05.06.2024.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)